

SCHEDULE I

AD VALOREM FEES

Number	Description	Proper Fee	
1. ¹ <i>Plaint</i> ² [written statement pleading a set-off or counter-claim] or memorandum of appeal (not otherwise provided for in this Act) ² [or of cross-objection] presented to any Civil or Revenue Court except those mentioned in section 3.	When the amount or value of the subject-matter in dispute does not exceed five rupees.	Six annas.	
	When such amount or value exceeds five rupees, for every five rupees, or part thereof, in excess of five rupees, up to one hundred rupees.	Six annas.	
	When such amount or value exceeds one hundred rupees, for every ten rupees, or part thereof, in excess of one hundred rupees, up to one thousand rupees.	Twelve annas.	
	When such amount or value exceeds one thousand rupees, for every one hundred rupees, or part thereof, in excess of one thousand rupees, up to five thousand rupees.	Five rupees.	
	When such amount or value exceeds five thousand rupees, for every two hundred and fifty rupees, or part thereof, in excess of five thousand rupees, up to ten thousand rupees.	Ten rupees.	
	When such amount or value exceeds ten thousand rupees, for every five hundred rupees, or part thereof, in excess of ten thousand rupees, up to twenty thousand rupees.	Fifteen rupees.	
	When such amount or value exceeds twenty thousand rupees, for every one thousand rupees, or part thereof, in excess of twenty thousand rupees, up to thirty thousand rupees.	Twenty rupees.	
	When such amount or value exceeds thirty thousand rupees, for every two thousand rupees, or part thereof, in excess of thirty thousand rupees, up to fifty thousand rupees.	Twenty rupees.	
	When such amount or value exceeds fifty thousand rupees, for every five thousand rupees, or part thereof, in excess of fifty thousand rupees:	Twenty-five rupees.	
	Provided that the maximum fee leviable on a plaint or memorandum of appeal shall be three thousand rupees.		
2. <i>Plaint</i> ³ *** in a suit for possession under ⁴ [the Specific Relief Act, 1877, section 9].	..	A fee of one-half the amount prescribed in the foregoing scale.	
	..		
3. [<i>Repealed by the Indian Registration Act, 1871</i> (8 of 1871)].			
	4. Application for review of judgment, ⁵ if presented on or after the ninetieth day from the date of the decree.	..	The fee leviable on the plaint or memorandum of appeal.
		..	One-half of the fee leviable on the plaint or memorandum of appeal.
5. Application for review of judgments, ⁵ if presented before the ninetieth day from the date of the decree.	..		

1. To ascertain the proper fee leviable on the institution of a suit, see the table annexed to this Schedule.

2. Ins. by Act 5 of 1908, s. 155 and the Fourth Schedule.

3. The words "or memorandum of appeal" rep. by Act 20 of 1870.

4. Subs. by Act 12 of 1891, s. 3 and the First Schedule for "Act No. 14 of 1859 (to provide for the limitation of suits)".

5. As to application for review of judgment, see the Code of Civil Procedure, 1908 (Act 5 of 1908).

Number	Proper Fee
6. Copy or translation of a judgment or order not being, or having the force of, a decree.	<p>When such judgment or order is passed by any Civil Court other than a High Court, or by the presiding officer of any Revenue Court or office, or by any other Judicial or Executive Authority—</p> <p>(a) If the amount or value of the subject-matter is fifty or less than fifty rupees. Four annas.</p> <p>(b) If such amount or value exceeds fifty rupees. Eight annas.</p> <p>When such judgment or order is passed by a High Court. One rupee.</p>
7. Copy of a decree or order having the force of a decree.	<p>When such decree or order is made by any Civil Court other than a High Court, or by any Revenue Court—</p> <p>(a) If the amount or value of the subject-matter of the suit wherein such decree or order is made is fifty or less than fifty rupees. Eight annas.</p> <p>(b) If such amount or value exceeds fifty rupees. One rupee.</p> <p>When such decree or order is made by a High Court. Four rupees.</p>
8. Copy of any document liable to stamp-duty under the Indian Stamp Act, 1879 ¹ , (1 of 1879), when left by any party to a suit or proceeding in place of the original withdrawn.	<p>(a) When the stamp-duty chargeable on the original does not exceed eight annas. The amount of the duty chargeable on the original.</p> <p>(b) In any other case. Eight annas.</p>
9. Copy of any revenue or judicial proceeding or order not otherwise provided for by this Act, or copy of any account, statement, report or the like, taken out of any Civil or Criminal or Revenue Court or office, or from the office of any chief officer charged with the executive administration of a Division.	For every three hundred and sixty words or fraction of three hundred and sixty words. Eight annas.
10. [Rep. by the Guardians and Wards Act, 1890 (8 of 1890).]
² [11. Probate of a will or letters of administration with or without will annexed.	<p>³[When the amount or value of the property in respect of which the grant of probate or letters is made exceeds one thousand rupees, but does not exceed ten thousand rupees. Two per centum on such amount or value.</p> <p>When such amount or value exceeds ten thousand rupees, but does not exceed fifty thousand rupees. Two and one-half per centum on such amount or value.</p> <p>When such amount or value exceeds fifty thousand rupees: Three per centum on such amount or value.]</p> <p>Provided that when, after the grant of a certificate under the Succession Certificate Act, 1889 (7 of 1889), or under the Regulation of the Bombay Code, No. 8 of 1827, in respect of any property included in an estate, a grant of probate or letters of administration is made in respect of the same estate, the fee payable in respect of the letter grant shall be reduced by the amount of the fee paid in respect of the former grant.</p>

1. See now the Indian Stamp Act, 1899 (2 of 1899).

2. Subs. by Act 7 of 1889, s. 13(1), for article 11.

3. These items were subs. by Act 7 of 1910, s. 2(i).

Number		Proper Fee
¹ [12. Certificate under the Succession Certificate Act, 1889 (7 of 1889).	In any case.	Two per centum on the amount or value of any debt or security specified in the certificate under section 8 of the Act, and three per centum on the amount or value of any debt or security to which the certificate is extended under section 10 of the Act. NOTE.—(1) The amount of a debt is its amount, including interest, on the day on which the inclusion of the debt in the certificate is applied for, so far as such amount can be ascertained. (2) Whether or not any power with respect to a security specified in a certificate has been conferred under the Act, and, where such a power has been so conferred, whether the power is for the receiving of interest or dividends on, or for the negotiation or transfer, of the security, or for both purposes, the value of the security is its market-value on the day on which the inclusion of the security in the certificate is applied for, so far as such value can be ascertained.]
² [12A. Certificate under the Regulation of the Bombay Code No. 8 of 1827.	³ [(1) As regards debts and securities.	The same fee as would be payable in respect of a certificate under the Succession Certificate Act, 1889 (7 of 1889), or in respect of an extension of such a certificate, as the case may be.
	(2) As regards other property in respect of which the certificate is granted—	
	When the amount or value of such property exceeds one thousand rupees, but does not exceed ten thousand rupees.	Two per centum on such amount or value.
	When such amount or value exceeds ten thousand rupees, but does not exceed fifty thousand rupees.	Two and one-half per centum on such amount or value.
	When such amount or value exceeds fifty thousand rupees.	Three per centum on such amount or value.]]

1. Subs. by Act 7 of 1889, s. 13(1), for the article 12.

2. Subs. by s. 13(1), *ibid.*, for article 12A.

3 These items were subs. by Act 7 of 1910, s. 2(ii).

Number		Proper Fee
<p>¹ 13. Application to the ² [High Court of Punjab] for the exercise of its jurisdiction under section 44 of the Punjab Courts Act, 1918 (Punjab 6 of 1918) or to the Court of the Financial Commissioner of Punjab for the exercise of its revisional jurisdiction under section 84 of the Punjab Tenancy Act, 1887 (16 of 1887).</p>	<p>When the amount or value of the subject-matter in dispute does not exceed twenty-five rupees.</p> <p>When such amount or value exceeds twenty-five rupees.</p>	<p>Two rupees.</p> <p>The fee leviable on a memorandum of appeal.</p>
<p>14. [<i>Rep. by the A.O. 1937.</i>]</p>		
<p>15. [<i>Rep. by the Repealing and Amending Act, 1923 (11 of 1923), s. 3 and Sch. II.</i>]</p>		

1. Ins. by the Punjab Courts Act, 1884 (8 of 1884), s. 71, as amended by the Punjab Courts Act 1899 (25 of 1899), s. 6. Article 13 was rep. in the Punjab by s. 5 of the Punjab Courts (Amendment) Act, 1912 (Punjab 1 of 1912); but it has since been revived in this form by the Court-fees (Punjab Amendment) Act, 1922 (Punjab 7 of 1922).

2. Subs. by the A.O. 1948, for "High Court of Judicature at Lahore".

STATE AMENDMENT

Assam.

Amendment of Schedule 1 of Act 7 of 1870.—In Schedule I to the principal Act,— (1) for Article 1, the following shall be substituted, namely:—

Number (1)	(2)	Proper fee (3)
“1. Plaint, written statement pleading a set-off or counter-claim or memorandum of appeal (not otherwise provided for in this Act) or, of cross-objection presented to any Civil or Revenue Court except those mentioned in Section 3.	When the amount or value of the subject-matter in dispute does not exceed one hundred rupees, for every five rupees, or, part thereof of such amount or value;	fifty-five paise.
	and	
	When such amount or value exceeds one hundred rupees, for every ten rupees or part thereof, in excess of one hundred rupees up to one hundred and fifty rupees;	One rupee and ninety-five paise.
	and	
	When such amount or values exceeds one hundred and fifty rupees, for every ten rupees, or part thereof, up to one thousand rupees;	One rupee and forty paise.
	and	
	When such amount or value exceeds one thousand rupees, for every one hundred rupees, or part thereof in excess of one thousand rupees, up to seven thousand five hundred rupees;	Eight rupees and twenty-five paise.
	and	
	When such amount or value exceeds seven thousand five hundred rupees, for every two hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees, up to thousand rupees;	Sixteen rupees and fifty paise.
	and	

	When such amount or value exceeds ten, thousand rupees, for every five hundred rupees, or part thereof, in excess of ten thousand rupees, up to twenty thousand rupees;	Twenty-four rupees and seventy-five paise.
	and When such amount or value exceeds twenty thousand rupees, for every one thousand rupees, or part thereof in excess of twenty thousand rupees upto fifty thousand rupees;	Thirty-three rupees.
	and When such amount or value exceeds fifty thousand rupees, for every five thousand rupees, or part thereof in excess of fifty thousand rupees: Provided that the maximum fee leviable on a plaint or memorandum of appeal shall not exceed eleven thousand rupees.”	Forty-one rupees and twenty-five paise.

(2) for Articles 6, 7, 8 and 9 the following shall be substituted, namely: —

“6. Copy or translation of a judgment or order not being or having the force of a decree.	When such judgment or order is passed by any Civil Court other than High Court, or by the Presiding Officer of any Revenue Court or officer or by any other Judicial or Executive Authority: (a) if the amount or value of the subject-matter is fifty or less than fifty rupees. (b) if such amount or value exceeds fifty rupees. (c) when such judgment or order is passed by a High Court.	One rupee and ten paise. Two rupees and twenty paise. Four rupees and forty paise.
7. Copy of a decree or order having the force of a decree	When such decree or order is made by any Civil Court other than a High, Court, or by any Revenue Court— (a) If the amount or value of the subject matter of the suit wherein such decree or order is made is fifty or less than fifty rupees. (b) If such amount or value exceeds fifty rupees. (c) when such decree or order is made by High Court.	Two rupees and twenty paise. Three rupees and thirty paise. Eight rupees and twenty-five paise.

<p>8. Copy of any document liable to stamp-duty under the Indian Stamp Act, 1899 (Act 2 of 1899), when left by any party to a suit or proceeding in place of the original withdrawn.</p>	<p>(a) when the stamp-duty chargeable on the original does not exceed one rupee.</p>	<p>The amount of the duty chargeable on the original.</p>
<p>9. Copy of any revenue or judicial proceeding or order not otherwise provided for by this Act, or copy of any account, statement, report or the like, taken out of any Civil or Criminal or Revenue Court or office or from the office of any Chief Officer charged with the executive administration of Division.</p>	<p>(b) In any other case. For every three hundred and sixty words or fraction of three hundred and sixty words.</p>	<p>One rupee and twenty paise.” One rupee and twenty paise.</p>

[Vide Assam Act 28 of 1972, s. 2,]

(Schedule I.—Table of rates of ad valorem fees leviable on the institution of suits.)

TABLE OF RATES OF *Ad Valorem* FEES LEVIABLE ON THE INSTITUTION OF SUITS

When the amount or value of the subject-matter exceeds	But does not exceed	Proper Fees
1	2	3
Rs.	Rs.	Rs. A. P.
5	5	0 6 0
10	10	0 12 0
15	15	1 2 0
20	20	1 8 0
25	25	1 14 0
30	30	2 4 0
35	35	2 10 0
40	40	3 0 0
45	45	3 6 0
50	50	3 12 0
55	55	4 2 0
60	60	4 8 0
65	65	4 14 0
70	70	5 4 0
75	75	5 10 0
80	80	6 0 0
85	85	6 6 0
90	90	6 12 0
95	95	7 2 0
100	100	7 8 0
110	110	8 4 0
120	120	9 0 0
130	130	9 12 0
140	140	10 8 0
150	150	11 4 0
160	160	12 0 0
170	170	12 12 0
180	180	13 8 0
190	190	14 4 0
200	200	15 0 0
210	210	15 12 0
220	220	16 8 0
230	230	17 4 0
240	240	18 0 0
250	250	18 12 0
260	260	19 8 0
270	270	20 4 0
280	280	21 0 0
290	290	21 12 0
300	300	22 8 0
310	310	23 4 0
320	320	24 0 0
330	330	24 12 0
340	340	25 8 0
350	350	26 4 0
360	360	27 0 0
370	370	27 12 0
380	380	28 8 0
390	390	29 4 0
400	400	30 0 0
410	410	30 12 0
420	420	31 8 0

1		2		3	
Rs.		Rs.		Rs.	A. P.
420		430		32	4 0
430		440		33	0 0
440		450		33	12 0
450		460		34	8 0
460		470		35	4 0
470		480		36	0 0
480		490		36	12 0
490		500		37	8 0
500		510		38	4 0
510		520		39	0 0
520		530		39	12 0
530		540		40	8 0
540		550		41	4 0
550		560		42	0 0
560		570		42	12 0
570		580		43	8 0
580		590		44	4 0
590		600		45	0 0
600		610		45	12 0
610		620		46	8 0
620		630		47	4 0
630		640		48	0 0
640		650		48	12 0
650		660		49	8 0
660		670		50	4 0
670		680		51	0 0
680		690		51	12 0
690		700		52	8 0
700		710		53	4 0
710		720		54	0 0
720		730		54	12 0
730		740		55	8 0
740		750		56	4 0
750		760		57	0 0
760		770		57	12 0
770		780		58	8 0
780		790		59	4 0
790		800		60	0 0
800		810		60	12 0
810		820		61	8 0
820		830		62	4 0
830		840		55	0 0
840		850		63	12 0
850		860		64	8 0
860		870		65	4 0
870		880		66	0 0
880		890		66	12 0
890		900		67	8 0
900		910		68	4 0
910		920		69	0 0
920		930		69	12 0
930		940		70	8 0
940		950		71	4 0
950		960		72	0 0
960		970		72	12 0
970		980		73	8 0

1	2	3
Ra.	Ra.	Rs. A. P.
980	990	74 4 0
990	1,000	75 0 0
1,000	1,100	80 0 0
1,100	1,200	85 0 0
1,200	1,300	90 0 0
1,300	1,400	95 0 0
1,400	1,500	100 0 0
1,500	1,600	105 0 0
1,600	1,700	110 0 0
1,700	1,800	115 0 0
1,800	1,900	120 0 0
1,900	2,000	125 0 0
2,000	2,100	130 0 0
2,100	2,200	135 0 0
2,200	2,300	140 0 0
2,300	2,400	145 0 0
2,400	2,500	150 0 0
2,500	2,600	155 0 0
2,600	2,700	160 0 0
2,700	2,800	165 0 0
2,800	2,900	170 0 0
2,900	3,000	175 0 0
3,000	3,100	180 0 0
3,100	3,200	185 0 0
3,200	3,300	190 0 0
3,300	3,400	195 0 0
3,400	3,500	200 0 0
3,500	3,600	205 0 0
3,600	3,700	210 0 0
3,700	3,800	215 0 0
3,800	3,900	220 0 0
3,900	4,000	225 0 0
4,000	4,100	230 0 0
4,100	4,200	235 0 0
4,200	4,300	240 0 0
4,300	4,400	245 0 0
4,400	4,500	250 0 0
4,500	4,600	255 0 0
4,600	4,700	260 0 0
4,700	4,800	265 0 0
4,800	4,900	270 0 0
4,900	5,000	275 0 0
5,000	5,250	285 0 0
5,250	5,500	295 0 0
5,500	5,750	305 0 0
5,750	6,000	315 0 0
6,000	6,250	325 0 0
6,250	6,500	335 0 0
6,500	6,750	345 0 0
6,750	7,000	355 0 0
7,000	7,250	365 0 0
7,250	7,500	375 0 0
7,500	7,750	385 0 0
7,750	8,000	395 0 0
8,000	8,250	405 0 0

1	2	3
Rs.	Rs.	Rs. A. P.
8,250	8,500	415 0 0
8,500	8,750	425 0 0
8,750	9,000	435 0 0
9,000	9,250	445 0 0
9,250	9,500	455 0 0
9,500	9,750	465 0 0
9,750	10,000	475 0 0
10,000	10,500	490 0 0
10,500	11,000	505 0 0
11,000	11,500	520 0 0
11,500	12,000	535 0 0
12,000	12,500	550 0 0
12,500	13,000	565 0 0
13,000	13,500	580 0 0
13,500	14,000	595 0 0
14,000	14,500	610 0 0
14,500	15,000	625 0 0
15,000	15,500	640 0 0
15,500	16,000	655 0 0
16,000	16,500	670 0 0
16,500	17,000	685 0 0
17,000	17,500	700 0 0
17,500	18,000	715 0 0
18,000	18,500	730 0 0
18,500	19,000	745 0 0
19,000	19,500	760 0 0
19,500	20,000	775 0 0
20,000	21,000	795 0 0
21,000	22,000	815 0 0
22,000	23,000	835 0 0
23,000	24,000	855 0 0
24,000	25,000	875 0 0
25,000	26,000	895 0 0
26,000	27,000	915 0 0
27,000	28,000	935 0 0
28,000	29,000	955 0 0
29,000	30,000	975 0 0
30,000	32,000	995 0 0
32,000	34,000	1,015 0 0
34,000	36,000	1,035 0 0
36,000	38,000	1,055 0 0
38,000	40,000	1,075 0 0
40,000	42,000	1,095 0 0
42,000	44,000	1,115 0 0
44,000	46,000	1,135 0 0
46,000	48,000	1,155 0 0
48,000	50,000	1,175 0 0
50,000	55,000	1,200 0 0
55,000	60,000	1,225 0 0
60,000	65,000	1,250 0 0
65,000	70,000	1,275 0 0
70,000	75,000	1,300 0 0
75,000	80,000	1,325 0 0
80,000	85,000	1,350 0 0
85,000	90,000	1,375 0 0
90,000	95,000	1,400 0 0

1	2	3
Rs.	Rs.	Rs. A. P.
95,000	1,00,000	1,425 0 0
1,00,000	1,05,000	1,450 0 0
1,05,000	1,10,000	1,475 0 0
1,10,000	1,15,000	1,500 0 0
1,15,000	1,20,000	1,525 0 0
1,20,000	1,25,000	1,550 0 0
1,25,000	1,30,000	1,575 0 0
1,30,000	1,35,000	1,600 0 0
1,35,000	1,40,000	1,625 0 0
1,40,000	1,45,000	1,650 0 0
1,45,000	1,50,000	1,675 0 0
1,50,000	1,55,000	1,700 0 0
1,55,000	1,60,000	1,725 0 0
1,60,000	1,65,000	1,750 0 0
1,65,000	1,70,000	1,775 0 0
1,70,000	1,75,000	1,800 0 0
1,75,000	1,80,000	1,825 0 0
1,80,000	1,85,000	1,850 0 0
1,85,000	1,90,000	1,875 0 0
1,90,000	1,95,000	1,900 0 0
1,95,000	2,00,000	1,925 0 0
2,00,000	2,05,000	1,950 0 0
2,05,000	2,10,000	1,975 0 0
2,10,000	2,15,000	2,000 0 0
2,15,000	2,20,000	2,025 0 0
2,20,000	2,25,000	2,050 0 0
2,25,000	2,30,000	2,075 0 0
2,30,000	2,35,000	2,100 0 0
2,35,000	2,40,000	2,125 0 0
2,40,000	2,45,000	2,150 0 0
2,45,000	2,50,000	2,175 0 0
2,50,000	2,55,000	2,200 0 0
2,55,000	2,60,000	2,225 0 0
2,60,000	2,65,000	2,250 0 0
2,65,000	2,70,000	2,275 0 0
2,70,000	2,75,000	2,300 0 0
2,75,000	2,80,000	2,325 0 0
2,80,000	2,85,000	2,350 0 0
2,85,000	2,90,000	2,375 0 0
2,90,000	2,95,000	2,400 0 0
2,95,000	3,00,000	2,425 0 0
3,00,000	3,05,000	2,450 0 0
3,05,000	3,10,000	2,475 0 0
3,10,000	3,15,000	2,500 0 0
3,15,000	3,20,000	2,525 0 0
3,20,000	3,25,000	2,550 0 0
3,25,000	3,30,000	2,575 0 0
3,30,000	3,35,000	2,600 0 0
3,35,000	3,40,000	2,625 0 0
3,40,000	3,45,000	2,650 0 0
3,45,000	3,50,000	2,675 0 0
3,50,000	3,55,000	2,700 0 0
3,55,000	3,60,000	2,725 0 0
3,60,000	3,65,000	2,750 0 0
3,65,000	3,70,000	2,775 0 0

1	2	3
Rs.	Rs.	Rs. A. P.
3,70,000	3,75,000	2,800 0 0
3,75,000	3,80,000	2,825 0 0
3,80,000	3,85,000	2,850 0 0
3,85,000	3,90,000	2,875 0 0
3,90,000	3,95,000	2,900 0 0
3,95,000	4,00,000	2,925 0 0
4,00,000	4,05,000	2,950 0 0
4,05,000	4,10,000	2,975 0 0
4,10,000	..	3,000 0 0

STATE AMENDMENT

Assam

Table of Rates of *Ad valorem* Fees Leviable on the Institution of Suits

When the amount or value of the subject matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs. P.
" "	5	.55
5	10	1.10
10	15	1.65
15	20	2.20
20	25	2.75
25	30	3.30
30	35	3.85
35	40	4.40
40	45	4.95
45	50	5.50
50	55	6.05
55	60	6.60
60	65	7.15
65	70	7.70
70	75	8.25
75	80	8.80
80	85	9.35
85	90	9.90
90	95	10.45
95	100	11.00
100	110	12.95
110	120	14.85
120	130	16.80
130	140	18.70
140	150	20.55
150	160	21.95

When the amount or value of the subject matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs. P.
160	170	23.30
170	180	24.60
180	190	25.90
190	200	27.25
200	210	28.55
210	220	29.90
220	230	31.20
230	240	32.50
240	250	33.85
250	260	35.15
260	270	36.50
270	280	37.80
280	290	39.15
290	300	40.45
300	310	41.75
310	320	43.10
320	330	44.40
330	340	45.75
340	350	47.05
350	360	48.35
360	370	49.0
370	380	51.00
380	390	52.35
390	400	53.65
400	410	54.95
410	420	56.30
420	430	57.60
430	440	58.95

When the amount or value of the subject matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs. P.
440	450	60.25
450	460	61.55
460	470	62.90
470	480	64.20
480	490	65.55
490	500	66.85
500	510	68.15
510	520	69.50
520	530	70.80
530	540	72.15
540	550	73.45
550	560	74.75
560	570	76.10
570	580	77.40
580	590	78.75
590	600	80.05
600	610	81.35
610	620	82.70
620	630	84.00
630	640	85.35
640	650	86.65
650	660	87.95
660	670	89.30
670	680	90.60
680	690	91.95
690	700	93.25
700	710	94.55
710	720	95.90

When the amount or value of the subject matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs. P.
720	730	97.20
730	740	98.55
740	750	99.85
750	760	101.15
760	770	102.50
770	780	103.80
780	790	105.15
790	800	106.45
800	810	107.75
810	820	109.10
820	830	110.40
830	840	111.75
840	850	113.05
850	860	114.35
860	870	115.70
870	880	117.00
880	890	118.35
890	900	119.65
900	910	120.95
910	920	122.30
920	930	123.60
930	940	124.95
940	950	126.25

Number		Proper fee
(1)	(2)	(3)
5. Plaintiff or memorandum of appeal to a suit to establish or disprove a right of occupancy.		
6. Bail-bond or other instrument obligation given in a pursuance of an order made by a Court or Magistrate under any section of the Code of Criminal Procedure, 1898 (Act V of 1898), or the Code of Civil Procedure, 1908 and not otherwise provided for by this Act.		One rupee and ten paise.
7. Undertaking under section 49 of the Indian Divorce Act, 1869.		
8. ...		
9. ...		
10. Mukhtarnama or Vakalatnama.	When presented for the conduct of any one case—	
	(a) to any Civil or Criminal Court other than a High Court, or to any Revenue Court, or to any Collector or Magistrate, or other Executive Officer except such as are mentioned in clauses (b) and (c) of this Number;	One rupee and ten paise.
	(b) to a Commissioner of Revenue, Circuit or Customs or to any officer charged with the Executive Administration of a Division, not being the Chief Revenue or Executive Authority;	Two rupees and seventy-five paise.
	(c) to a High Court, Chief Commissioner, Board of Revenue, or other Chief Controlling Revenue or Executive Authority, or an appellate Authority prescribed under the Motor Vehicles Act, 1939 (Act IV of 1939) or to an Appellate Authority prescribed under the Assam Sales Tax Act, 1947(Assam Act XVII of 1947).	Five rupees and fifty paise.

Number	(1)	(2)	(3)
	11. Memorandum of appeal when the appeal is not from a decree or an order having the force of a decree, and is presented.	<p>(a) to any Civil Court other than a High Court, or to any Revenue Court or Executive Officer other than the High Court or Chief Controlling Revenue or Executive Authority except an authority specified in clause (b);</p> <p>(b) to an Excise Appellate Authority under Rule 340 of the Assam Excise Rules;</p> <p>(c) to a High Court or Chief Commissioner or other Chief Controlling Executive or Revenue Authority except an Authority prescribed in clause (b);</p> <p>(d) To an Excise Appellate Authority under Rule 341 of the Assam Excise Rule :</p> <p>(e) to a High Court in miscellaneous revenue matters except (f) below or to an Appellate Authority prescribed under the Motor Vehicles Act, 1939 (Act IV of 1939); and</p> <p>(f) to a High Court in appeal and revision matters arising out of settlement of fishery—</p> <p>(i) When the bid money is below ten thousand rupees:</p> <p>(ii) When the bid money is above then thousand rupees but below twenty thousand rupees:</p> <p>(iii) When the bid money is above twenty thousand rupees.</p>	<p>Three rupees and thirty paise.</p> <p>Sixteen rupees and fifty paise.</p> <p>Eleven rupees.</p> <p>Fifty five rupees.</p> <p>Sixteen rupees and fifty paise.</p> <p>Sixteen rupees and fifty paise.</p> <p>Twenty-seven rupees and fifty paise.</p> <p>Thirty-three rupees.</p>
	12. Caveat...		Eleven rupees.
	13. Application under Act No. 10 of 1859, section 26 or Bengal Act No. 6 of 1962, section 9 or Bengal Act No. 8 of 1869 section 37.		Five rupees and fifty paise.
	Number		Proper fee

(1)	(2)	(3)
14. Petition in a suit under the Native Converts' Marriage Dissolution Act, 1866.		Five rupees and fifty paise.
17. Complaint or memorandum of appeal in each of the following suits:--	(i) to alter or set aside a summary decision or order of any of the Civil Courts not established by Letters Patent or of any Revenue Court; (ii) to alter or cancel any entry in a register of the names of proprietors of revenue-paying estates; (iii) to obtain a declaration decree where no consequential relief is prayed; (iv) to set aside an award; (v) to set aside an adoption; (vi) every other suit where it is not possible to estimate at a money-value the subject-matter in dispute, and which is not otherwise provided for by this Act.	Sixteen rupees and fifty paise. Twenty-two rupees. Sixteen rupees and fifty paise. Twenty-two rupees. Sixteen rupees and fifty paise.
18. Application under section 14 or section 20, of the Indian Arbitration Act, 1940 (Act X of 1940), for a direction for filing an award or for an order for filing an agreement.	When presented to a Munsif's Court. When presented to any other Court.	Sixteen rupees and fifty paise. Fifty-five rupees. Sixteen rupees and fifty paise.
19. Agreement in writing stating a question for the opinion of the Court under the Code of Civil Procedure, 1908 (Act V of 1908).		Sixteen rupees and fifty paise.
20. Every petition under the Indian Divorce Act, 1869 (Act IV of 1869), except petitions under section 44 of the same Act, and every memorandum of appeal under section 55 of the same Act.		Twenty-two rupees.
21. Complaint or memorandum of appeal under the Parsi Marriage and Divorce Act, 1865 (Act XV of 1865).		Twenty-two rupees.]

[Vide Assam Act 27 of 1972 s. 3]

STATE AMENDMENT

Orissa

Amendment of Schedule I Act (7 of 1870).-In Schedule I to the principal Act for articles 11 and 12, the following articles shall be substituted, namely:--

Number		Proper fee
(1)	(2)	(3)
<p>"11. Probate of a will or letters of administration with or without will annexed.</p>	<p>When the amount or value of the property in respect of which the grant of probate or letters is made exceeds two thousand rupees, on such amount or value up to ten thousand rupees.</p> <p style="text-align: center;">and</p> <p>When such amount or value exceeds ten thousand rupees, on the portion of such amount or value which is in excess of ten thousand rupees up to fifty thousand rupees.</p> <p style="text-align: center;">and</p> <p>When such amount or value exceeds fifty thousand rupees, on the portion of such amount or value which is in excess of fifty thousand rupees up to one lakh of rupees,</p> <p style="text-align: center;">and</p> <p>When such amount or value exceeds a lakh of rupees, on the portion of such amount or value which is in excess of one lakh of rupees:</p> <p>Provided that when, after the grant of a certificate under the Indian Succession Act, 1925 (39 of 1925) or under the Regulation of the Bombay Code No.8 of 1827, in respect of any property included in an estate, a grant of probate or letters of administration is made in respect of the same estate, the fee payable in respect of the latter grant shall be reduced by the amount of the fee paid in respect of the former grant.</p>	<p>Two per centum</p> <p>Three per centum</p> <p>Four per centum</p> <p>Five per centum</p>

<p>12. Certificate under the Indian Succession Act, 1925.</p>	<p>When the amount or value of any debt or security specified in the certificate under section 374 of the Act, exceeds one thousand rupees, on such amount or value up to ten thousand rupees,</p> <p style="text-align: center;">and</p> <p>When such amount or value exceeds ten thousand rupees, on the portion of such amount or value which is in excess of ten thousand rupees up to fifty thousand rupees,</p> <p style="text-align: center;">and</p> <p>When such amount or value exceeds fifty thousand rupees, on the portion of such amount or value which is in excess of fifty thousand rupees up to one lakh of rupees, and</p> <p>When such amount or value exceeds a lakh of rupees, on the portion of such amount or value which is in excess of one lakh of rupees.</p>	<p>Two per centum, and on the amount or value of any debt or security to which the certificate is extended under section 376 of the Act, three per centum.</p> <p>Three per centum, and on the amount or value of any debt or security to which the certificate is extended under section 376 of the Act, four-and-a-half per centum.</p> <p>Four per centum, and on the amount or value of any debt or security to which the certificate is extended under section 376 of the Act, six per centum.</p> <p>Five per centum, and on the amount or value of any debt or security to which the certificate is extended under section 376 of the Act, seven-and-a-half per centum.”</p>
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SCHEDULE
(See section 2)

Number and year	Short title
(1)	(2)
Bihar and Orissa Act 1 of 1952	Bihar and Orissa Court-Fees (Amendment Act, 1922).
Madras Act V of 1922 Central Province Act XVI of 1935	Madras Court-Fees (Amendment) Act, 1922 Court-Fees (Central Provinces Amendment) Act, 1935.

When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee.
1	2	3
Rs.	Rs.	Rs. a. p.
1,400	1,500	141 4 0
1,500	1,600	148 12 0
1,600	1,700	156 4 0
1,700	1,800	163 12 0
1,800	1,900	171 4 0
1,900	2,000	178 12 0
2,000	2,100	186 4 0
2,100	2,200	193 12 0
2,200	2,300	201 4 0
2,300	2,400	208 12 0
2,400	2,500	216 4 0
2,500	2,600	223 12 0
2,600	2,700	231 4 0
2,700	2,800	238 12 0
2,800	2,900	246 4 0
2,900	3,100	263 12 0
3,000	3,200	261 4 0
3,100	3,300	268 12 0
3,200	3,300	276 4 0

When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee.
1	2	3
Rs. 850	Rs. 860	Rs. a. p. 88 0 0
860	870	89 2 0
870	880	90 4 0
880	890	91 6 0
890	900	92 8 0
900	910	93 10 0
910	920	94 12 0
920	930	95 14 0
930	940	97 0 0
940	950	98 2 0
950	960	99 4 0
960	970	100 6 0
970	980	101 8 0
980	990	102 10 0
990	1,000	103 12 0
1,000	1,100	111 4 0
1,100	1,200	118 12 0
1,200	1,300	126 4 0
1,300	1,400	133 12 0

When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee.
1	2	3
Rs. 24,000	Rs 25,000	Rs. a. p. 1,341 4 0

25,000	26,000	1,371 4 0
26,000	27,000	1,401 4 0
27,000	28,000	1,431 4 0
28,000	29,000	1,461 4 0
29,000	30,000	1,491 4 0
30,000	32,000	1,521 4 0
32,000	34,000	1,551 4 0
34,000	36,000	1,581 4 0
36,000	38,000	1,661 4 0
38,000	40,000	1,641 4 0
40,000	42,000	1,671 4 0
42,000	44,000	1,701 4 0
44,000	46,000	1,731 4 0
46,000	48,000	1,761 4 0
48,000	50,000	1, 791 4 0

When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee.
1	2	3
Rs. 85	Rs. 90	Rs. 6 12 0
90	95	7 2 0
95	100	7 8 0

100	110	8 8 0
110	120	9 8 0
120	130	10 8 0
130	140	11 8 0
140	150	12 8 0
150	160	13 8 0
160	170	14 8 0
170	180	15 8 0
180	190	16 8 0
190	200	17 8 0
200	210	18 8 0
210	220	19 8 0
220	230	20 8 0
230	240	21 8 0
240	250	22 8 0
250	260	23 8 0
260	270	24 8 0

When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee.
1	2	3
Rs. 7,100	Rs. 7,200	Rs. a. p.
7,200	7,300	508 12 0
7,300	7,500	576 4 0
7,500	7,600	533 12 0

7,600	7,700	591 4 0
7,700	7,800	606 4 0
7,800	7,900	621 4 0
7,900	8,000	636 4 0
8,000	8,250	651 4 0
8,250	8,500	666 4 0
8,500	8,750	681 4 0
8,750	9,000	696 4 0
9,000	9,250	711 4 0
9,250	9,500	726 4 0
9,500	9,750	741 4 0
9,750	10,000	763 12 0
10,000	10,500	786 4 0
10,500	11,000	808 12 0
11,000	11,500	831 4 0
11,500	12,000	853 12 0
12,000	12,500	

When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee.
1	2	3
Rs.	Rs.	Rs. a. p.
660	670	66 10 0
670	680	67 12 0
680	690	68 14 0
690	700	70 0 0
700	710	71 2 0
710	720	72 4 0

720	730	73 6 0
730	740	74 8 0
740	750	75 10 0
750	760	76 12 0
760	770	77 14 0
770	780	79 0 0
780	790	80 2 0
790	800	81 4 0
800	810	82 0 0
810	820	83 8 0
820	830	84 10 0
830	840	85 12 0
840	850	86 14 0
When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee.
1	2	3
Rs.	Rs.	Rs. a. p.
90	95	7 2 0
95	100	7 8 0
100	110	8 4 0
110	120	9 0 0
120	130	9 12 0
130	140	10 8 0
140	150	11 4 0
150	160	12 0 0

160	170	12 12 0
170	180	13 8 0
180	190	14 4 0
190	200	15 0 0
200	210	15 12 0
210	220	16 8 0
220	230	17 4 0
230	240	18 0 0
240	250	18 12 0
250	260	19 8 0
260	270	20 4 0
270	280	21 0 0
280	290	21 12 0

When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee.
1	2	3
Rs. 290	Rs. 300	Rs. a. p. 22 8 0
300	310	23 4 0
310	320	24 0 0
320	330	24 12 0
330	340	25 8 0
340	350	26 4 0
350	360	27 0 0
360	370	27 12 0
370	380	28 8 0
380	390	29 4 0
390	400	30 0 0

400	410	30 12 0
410	420	31 8 0
420	430	32 4 0
430	440	33 0 0
440	450	33 12 0
450	460	34 8 0
460	470	35 4 0
470	480	36 0 0
480	490	36 12 0
490	500	37 8 0

SCHEDULE B.

(See Section 21).

(a) Table of rates and valorem fees leviable on plaints , etc., mentioned in Article 1 of Schedule I.

When the amount of value of the subject-matter exceeds.	But does not exceed.	Proper fee.
1	2	3
Rs.	Rs.	Rs. a. p.
...	5	0 6 0
5	10	0 12 0
10	15	1 2 0
15	20	1 8 0
20	25	1 14 0
25	30	2 4 0
30	35	2 10 0
35	40	3 0 0
40	45	3 6 0
45	50	3 12 0
50	55	4 2 0
55	60	4 8 0
60	65	4 14 0
65	70	5 4 0
70	75	5 10 0
75	80	6 0 0
80	85	6 6 0

SCHEDULE A.

(See Section 2.)

Province year and number.	Title.	Extent of Repeal.
1	2	3
Bihar and Orissa Act I of 1922.	Bihar and Orissa Court Fees (Amendment) Act, 1922.	The whole Act, except sections 6,9, 10 and 13.
Madras Act V of 1922.	Madras Court Fees (Amendment) Act, 1922.	The whole Act, except section 11 in respect of Articles 11 and 12 of Schedule I.
Central Provinces Act XVI of 1935.	Court Fees (Central Provinces Amendment) Act, 1935.	The whole Act, except section 4 (e).
When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee.
1	2	3
Rs.	Rs.	Rs. a. p.
3,300	3,400	283 12 0
3,400	3,500	291 4 0
3,500	3,600	298 12 0
3,600	3,700	306 4 0
3,700	3,800	313 12 0
3,800	3,900	321 4 0
3,900	4,000	328 12 0
4,000	4,100	336 4 0
4,100	4,200	343 12 0
4,200	4,300	351 4 0
4,300	4,400	358 12 0
4,400	4,500	366 4 0
4,500	4,600	373 12 0
4,600	4,700	381 4 0
4,700	4,800	388 12 0
4,800	4,900	396 4 0

4,900	5,000	403 12 0
5,000	5,100	411 4 0
5,100	5,200	418 12 0

[Vide Orissa Act 11 of 1967, s. 4]

Amendment of Article 1 of Schedule 1 (7 of 1870).--For Article 1 of Schedule I of the Principal Act the following Article shall be substituted:--

“Number.	—	Proper fee.
1.Plaint, written statement pleading a set-off or counter-claim or memorandum of appeal (not otherwise provided for in this Act) presented to any Civil or Revenue Court except those mentioned in section 3.	When the amount or value of the subject matter in dispute does not exceed five rupees.	Six annas.
	When such amount or value exceeds five rupees, for every five rupees, or part thereof, in excess of five rupees, up to one hundred rupees.	Six annas.
	When such amount or value exceeds one hundred rupees, for every ten rupees, or part thereof, in excess of one hundred rupees, up to five hundred rupees.	One rupee.
	When such amount or value exceeds five hundred rupees, for every ten rupees, or part thereof, in excess of five hundred rupees, up to one thousand rupees.	One rupee two annas.
	When such amount or value exceeds one thousand rupees, for every one hundred rupees, or part thereof, in excess of one thousand rupees, up to seven thousand five hundred rupees.	Seven rupees eight annas.
	When such amount or value exceeds seven thousand five hundred rupees, for every two hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees, up to ten thousand rupees.	Fifteen rupees.
	When such amount or value exceeds ten thousand rupees, for every five hundred rupees, or part thereof, in excess of ten thousand rupees, up to twenty thousand rupees.	Twenty two rupees eight annas.
	When such amount or value exceeds twenty thousand rupees, for every one thousand rupees, or part thereof, in excess of twenty thousand rupees, up to thirty thousand rupees When such amount value exceeds thirty thousand rupees, for every two thousand rupees, or part thereof in excess of	Thirty rupees. Thirty rupees.

	<p>thirty thousand rupees, up to fifty thousand rupees.</p> <p>When such amount or value exceeds fifty thousand rupees for every five thousand rupees, or part thereof, in excess of fifty thousand rupees.</p>	<p>Thirty-seven rupees eight annas.”</p>
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[Vide Orissa Act 5 of 1939, s. 16]

Insertion of new Articles 3 and 3A in Schedule 1 of Act VII of 1870.-- In Schedule I of the principal Act after Article 2, the following Articles shall be inserted:—

<p>“3. Plaint, or written statement pleading a set-off or counterclaim in any suit of the nature cognizable by a court of small causes when the amount or value of the subject matter does not exceed Rs.500.</p>	<p>When the amount or value of the subject matter in dispute does not exceed five rupees.</p> <p>When such amount or value exceeds five rupees, for every five rupees, or part thereof, in excess of five rupees, up to one hundred rupees.</p> <p>When such amount or value exceeds one hundred rupees, for every ten rupees, or part thereof, in excess of one hundred rupees up to five hundred rupees.</p> <p>When such value exceeds three thousand rupees but does not exceed four thousand rupees.</p>	<p>Six annas.</p> <p>Six annas.</p> <p>Twelve annas.</p> <p>Fifty rupees</p> <p>.</p>
<p>3A. plaint or memorandum of appeal in each of the following suits:—</p> <p>(i) to obtain a declaratory decree where no consequential relief is prayed.</p> <p>(ii) to set aside an award.</p> <p>(iii) to obtain a declaration that an alleged adoption is invalid or never in fact took place or to obtain a declaration that an adoption is valid.</p>	<p>When such value exceeds four thousand rupees for every two thousand rupees, or part thereof, in excess of four thousand rupees, upto ten thousand rupees.</p> <p>When such value exceeds ten thousand rupees, for every ten thousand rupees, or part thereof in excess of ten thousand rupees, up to fifty thousand rupees.</p> <p>When such value exceeds fifty thousand rupees, for every fifty thousand rupees, or part thereof, in excess of fifty thousand rupees.</p>	<p>Fifty rupees.</p> <p>Fifty rupees.</p> <p>One hundred rupees.”</p>

[Vide Orissa Act 5 of 1939, s. 17]

Amendment of Article 6 of Schedule I of Act VII of 1870.—In the third column of Article 6 of Schedule I of the principal Act—

- (a) for the words “four annas” the words “six annas” shall be substituted;
- (b) for the words “eight annas” the words “twelve annas” shall be substituted;
- (c) for the words “one rupee” the words “one rupee eight annas” shall be substituted.

[Vide Orissa Act 5 of 1939, s. 18]

Amendment of Article 7 of Schedule I of Act VII of 1870. —For Article 7 of Schedule I of the principal Act the following Article shall be substituted:—

<p>“copy of decree or order having the fore of a decree.</p>	<p>When such decree or order is made by a Munsif’s Court or a Court of Small Causes, or a Revenue Court—</p> <p>(a) If the amount or value of the subject-matter of the suit wherein such decree or order is made does not exceed one hundred rupees;</p>	<p>Eight annas.</p>
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	<p>(b) If such amount or value exceeds one hundred rupees but does not exceed one thousand ;</p> <p>(c) If such amount or value exceeds one thousand rupees.</p> <p>When such decree or order is made by the Court of a District Judge or of a Subordinate Judge.</p> <p>When such decree or order is made by a High Court.</p>	<p>One rupee.</p> <p>One rupee eight annas.</p> <p>Three rupees, if the amount or value of the subject matter of the suit wherein such decree or order is made does not exceed one thousand rupees; six rupees, if such amount or value exceeds one thousand rupees.”</p>
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[Vide Orissa Act 5 of 1939, s. 19]

Amendment of Article 9 of Schedule I of Act VII of 1870.—In the third column of Article 9 of Schedule I of the principal Act, for the words, “eight annas” the words “twelve annas” shall be substituted.

[Vide Orissa Act 5 of 1939, s. 20]

Amendment of table of rates and insertion of new tables in Schedule I of Act VII of 1870.—For the table of rates of advalorem fees annexed to Schedule I of the principal Act, the table set forth in Schedule B to this Act shall be substituted.

[Vide Orissa Act 5 of 1939, s. 21]

Amendment of Schedule I .—In Schedule I to the Court Fees Act, 1870 (7 of 1870) as amended in its application to the State of Orissa (hereinafter referred as the principal Act),—

(a) in article 1, for the words “Thirty-seven rupees fifty naye paise” occurring as the last entry under the heading “ proper fee” the words “ One hundred rupees” shall be substituted;

(b) in the foot note to the Table of rates of advalorem fees appearing under heading “(a) Table of rates of advalorem fees leviable on plaints, etc., mentioned in Article 1 of Schedule 1”, for the words “thirty-seven rupees fifty naye paise”, the words “ one hundred rupees” shall be substituted.

[Vide Orissa Act 34 of 1992, s. 2]

Haryana

Amendment of Schedule I to the Central Act 7 of 1870 .— In schedule I to the Court Fees Act, 1870, for "Table of rates of *ad-valorem* fees leviable on the institution of suits," the following Table shall be substituted, namely : --

“Table of rates of *ad-valorem* fees leviable on the institution of suits

When the amount or value of the subject matter exceeds	But does not exceed	Proper fee
1	2	3
Rupees	Rupees	Rupees
1	15,000	2.5%

15,000	27,000	375+3.5% of the amount exceeding Rs. 15,000
27,000	39, 000	795+4.5% of the amount exceeding Rs. 27,000
39,000	51, 000	1335+5.5% of the amount exceeding Rs. 39,000
51, 000	63, 000	1995+6.5% of the amount exceeding Rs. 51,000
63, 000	75,000	2775+7.5% of the amount exceeding Rs. 63,000
75, 000	5,00,000	3675+6.5% of the amount exceeding Rs. 75,000
5,00,000	10,00,000	31300+5.5% of the amount exceeding Rs. 5,00,000
10,00,000	20,00,000	58800+4.5% of the amount exceeding Rs. 10,00,000
20,00,000	30,00,000	103800+3.5% of the amount exceeding Rs. 20,00,000
30,00,000	45,00,000	138000+2.5% of the amount exceeding Rs. 30,00,000
45,00,000	60,00,000	176300+1.5% of the amount exceeding Rs. 45,00,000
60,00,000	75,00,000	198800+0.5% of the amount exceeding Rs. 60,00,000

And when the amount or value of the subject matter exceeds seventy-five lakh rupees, the proper fee leviable shall be two lakh six thousand three hundred rupees plus twenty five rupees for each five hundred rupees or part thereof in excess of seventy-five lakh rupees."

[Vide Haryana Act 16 of 2009, s. 2]

Bihar

Amendment in Schedule-I and II of the Court-Fees Act, 1870. - Any fee payable under Schedule-I and Schedule-II of the Court-Fees Act, 1870 calculated in paise shall be rounded off in rupee.

[Vide Bihar Act 13 of 2010, s. 2]

Substitution of Schedule I and II appended to Act VII, 1870. - In the Court Fees Act, 1870 (Act VII of 1870) for Schedule I and II the following shall be substituted, namely-

[Schedule-1]

Ad valorem Fees

No.	Subject	Description	Rates
1	Plaint, written statement, pleading of an adjustment or counter claim or memorandum of appeal or a cross objection, or plaint or	When the amount or value of the subject matter in dispute-	
		(i) up to Rs. 30,000/- (Rupees thirty thousand)	15% of the amount or value

	memorandum of appeal to set aside an award not otherwise provided in this Act, presented to any Civil or Revenue Court except those mentioned in Section-3.		(ii) exceed Rs. 30,000/- (Rupees thirty thousand) but does not exceed Rs. 5,00,000/- (Rupees five lac).		Rs. 4,500/- (Rupees four thousand five hundred) + 10% of amount or value exceeding Rs. 30,000/- (Rupees thirty thousand).
			(iii) exceeds Rs. 5,00,000/- (five lac) but does not exceed Rs. 20,00,000/- (twenty lac).		Rs. 51,500 (fifty one thousand five hundred) + 5% of amount or value exceeding Rs. 5,00,000/- (five lac).
			(iv) exceeds Rs. 20,00,000/- (Rupees twenty lac), Rs. 1 (one) crore.		Rs. 1,26,500 (Rupees one lac twenty six thousand five hundred) + 1% of the amount or value exceeding Rs. 20,00,000/- (Rupees twenty lac).
			(v) exceeds Rs. 1 (one) crore		Rs. 2,06,500/- (Rupees two lac six thousand five hundred) + ½% of the amount or value exceeding Rs. 1 (one) crore. Maximum Rs. 3,00,000/- (rupees three lac.)
2	Plaint in a suit for possession under Section 6 of Specific Relief Act, 1963.				According to rates as prescribed in item no.1.
3	Probate of a will or letters of administration with or without will annexed.				10% of the amount or value [minimum Rs. 500/- (Rupees five hundred) & maximum Rs. 3,00,000/- (Rupees three lac)].
4	Certificate under the Succession Certificate Act, 1889.				As prescribed in item no. 3 on amount or value indicated on certificate.

[Schedule-II]*Fixed Fees*

No.	Subject	Description	Fee
1	(1) Application or petition	When presented to an administrative or revenue officer of State Government or Central Government or local body or in a civil or criminal or small cause court other than High Court and which is not otherwise provided-	Rs. 20/- (Rupees twenty)
	(2) When presented to the High Court-	(i) Under Article 226, 227 or under Article 226 and 227 of the Constitution-	
		(a) To file a general application.	Rs. 500/- (Rupees five hundred).
		(b) To file a Public Interest Litigation.	Rs. 1000/- (Rupees one thousand).
		(ii) On other applications	Rs. 250/- (Rupees two hundred fifty).
	(3) Application for Civil Revision under Section 115 of Civil Procedure Code or Criminal Revision under Section 397 read with Section 399/401 of Criminal Procedure Code.		Rs. 250/- (Rupees two hundred fifty).
2	Application to call for records from any other Court.		Rs. 50/- (Rupees fifty).
3	Application for leave to sue as a pauper or for leave to appeal as pauper.		Rs. 20/- (Rupees twenty).
4	Plaint or memorandum of appeal to establish or prove a right of occupancy.		Rs. 100/- (Rupees one hundred).
5	Bail Bond or other instruments of obligation given in		Rs. 20/- (Rupees twenty).

	pursuance of any order made by a Court or Magistrate under any section of the Code of Criminal Procedure, 1973 or the Code of Civil Procedure, 1908 and not otherwise provided by this Act.		
6	Undertaking under Section 49 of the Indian Divorce Act, 1869 (4 of 1869).		Rs. 100/- (Rupees one hundred).
7	Affidavit	(i) In all other courts except the High Court.	Rs. 20/- (Rupees twenty Rupees).
		(ii) In the High Court.	Rs. 30/- (Rupees thirty).
8	Vakalatnama	(i) In all other courts except the High Court.	Rs. 30/- (Rupees thirty) [Court fee Rs. 20/- + Advocate Welfare stamps Rs. 10/-].
		(ii) In the High Court.	Rs. 50/- (Rupees fifty) [Court fee Rs. 30/-+ Advocate Welfare stamp Rs. 20/-].
9	All kinds of copies of any judgement, decree, order, proceeding, the documents filed in a proceeding etc.		Rs. 10/- (Rupees ten) per page.
10	Caveat		Rs. 100/- (Rupees one hundred)
11	Application for review of judgement.		Rs. 500/- (Rupees five hundred) only.
12	Memorandum of Appeal when the appeal is not from a decree or an order having the force of a decree and is presented.	(a) To any Civil Court other than a High Court, or to any Revenue Court, or Executive Officer, other than the High Court or Chief Controlling Revenue or Executive Authority.	Rs. 50/- (Rupees fifty).
		(b) To High Court or Chief Controlling	Rs. 100/- (Rupees one

		Executive or Revenue Authority.	hundred).
13	Plaint or Memorandum of Appeal in each of the following suits:-	(i) To alter or set aside a summary decision or order of any of the Civil Courts (not established by Letters Patent or not a Revenue Court)	Rs. 500/- (Rupees five hundred).
		(ii) To alter or cancel any entry in a register of the names of proprietors of revenue paying estates.	Rs. 500/- (Rupees five hundred).
		(iii) To obtain a declaratory decree where no consequential relief is prayed.	Rs. 1000/- (Rupees one thousand).
		(iv) To set aside an award.	Rs. 1000/- (Rupees one thousand).
		(v) To set aside an adoption.	Rs. 1000/- (Rupees one thousand).
		(vi) For every other suit where it is not possible to estimate at a money value the subject matter in dispute and which is not otherwise provided for by this Act.	Rs. 1000/- (Rupees one thousand).
14	Agreement in writing stating a question for the opinion of the Court under the Code of Civil Procedure, 1908.		Rs. 200/- (Rupees two hundred).
15	(1) Every petition under the Indian Divorce Act, 1869 except under Section 44 of the same Act and every Memorandum of Appeal under Section 55 of the same Act.		Rs. 500/- (Rupees five hundred).

(2) Complaint or Memorandum of Appeal under the Parsi Marriage and Divorce Act, 1865.		
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[Vide Bihar Act 7 of 1996, s. 2]

Bihar

Substitution of Schedules I and II appended to Act VII, 1870.—In the Court Fees Act, 1870 [Act VII of 1870] as amended by Court Fees [(Bihar Amendment) Act, 1995] Schedules I and II shall be *substituted*, by the following:-

Schedule-I

Ad Valorem Fees

No.	Subject	Description	Rates
1	Plaint, written statement, pleading of an adjustment or counter claim or memorandum of appeal or a cross objection, or plaint or memorandum of appeal to set aside an award not otherwise provided in this Act, presented to any Civil or Revenue Court except those mentioned in Section-3.	When the amount or value of the subject matter in dispute-	
		(i) up to Rs. 30,000/- (Rupees thirty thousand)	15% of the amount or value
		(ii) exceed Rs. 30,000/- (Rupees thirty thousand) but does not exceed Rs. 5,00,000/- (Rupees five lac).	Rs. 4,500/- (Rupees four thousand five hundred) + 10% of amount or value exceeding Rs. 30,000/- (Rupees thirty thousand).
		(iii) exceeds Rs. 5,00,000/- (five lac) but does not exceed Rs. 20,00,000/- (twenty lac).	Rs. 51,500 (fifty one thousand five hundred) + 5% of amount or value exceeding Rs. 5,00,000/- (five lac).
		(iv) exceeds Rs. 20,00,000/- (Rupees twenty lac), Rs. 1 (one) crore.	Rs. 1,26,500 (Rupees one lac twenty six thousand five hundred) + 1% of the amount or value exceeding Rs. 20,00,000/- (Rupees twenty lac).
		(v) exceeds Rs. 1 (one) crore	Rs. 2,06,500/- (Rupees two lac six thousand five hundred) + ½% of the amount or value exceeding Rs. 1 (one) crore. Maximum Rs.

			3,00,000/- (rupees three lac.)
2	Plaint in a suit for possession under Section 6 of Specific Relief Act, 1963.		According to rates as prescribed in item no.1.
3	Probate of a will or letters of administration with or without will annexed.		10% of the amount or value [minimum Rs. 500/- (Rupees five hundred) & maximum Rs. 3,00,000/- (Rupees three lac)].
4	Certificate under the Succession Certificate Act, 1889.		As prescribed in item no. 3 on amount or value indicated on certificate.

Schedule-II

Fixed Fees

No.	Subject	Description	Fee
1	(1) Application or petition	When presented to an administrative or revenue officer of State Government or Central Government or local body or in a civil or criminal or small cause court other than High Court and which is not otherwise provided-	Rs. 20/- (Rupees twenty)
	(2) When presented to the High Court-	(i) Under Article 226, 227 or under Article 226 and 227 of the Constitution-	
		(a) To file a general application.	Rs. 500/- (Rupees five hundred).
		(b) To file a Public Interest Litigation.	Rs. 1000/- (Rupees one thousand).
		(ii) On other applications	Rs. 250/- (Rupees two hundred fifty).
	(3) Application for Civil Revision under Section		Rs. 250/- (Rupees two hundred fifty).

	115 of Civil Procedure Code or Criminal Revision under Section 397 read with Section 399/401 of Criminal Procedure Code.			
2	Application to call for records from any other Court.			Rs. 50/- (Rupees fifty).
3	Application for leave to sue as a pauper or for leave to appeal as pauper.			Rs. 20/- (Rupees twenty).
4	Plaint or memorandum of appeal to establish or prove a right of occupancy.			Rs. 100/- (Rupees one hundred).
5	Bail Bond or other instruments of obligation given in pursuance of any order made by a Court or Magistrate under any section of the Code of Criminal Procedure, 1973 or the Code of Civil Procedure, 1908 and not otherwise provided by this Act.			Rs. 20/- (Rupees twenty).
6	Undertaking under Section 49 of the Indian Divorce Act, 1869 (4 of 1869).			Rs. 100/- (Rupees one hundred).
7	Affidavit	(i) In all other courts except the High Court.		Rs. 20/- (Rupees twenty Rupees).
		(ii) In the High Court.		Rs. 30/- (Rupees thirty).
8	Vakalatnama	(i) In all other courts except the High Court.		Rs. 30/- (Rupees thirty) [Court fee Rs. 20/- + Advocate Welfare stamps Rs. 10/-].
		(ii) In the High Court.		Rs. 50/- (Rupees fifty) [Court fee Rs. 30/-+ Advocate

				Welfare stamp Rs. 20/-].
9	All kinds of copies of any judgement, decree, order, proceeding, the documents filed in a proceeding etc.			Rs. 10/- (Rupees ten) per page.
10	Caveat			Rs. 100/- (Rupees one hundred)
11	Application for review of judgement.			Rs. 500/- (Rupees five hundred) only.
12	Memorandum of Appeal when the appeal is not from a decree or an order having the force of a decree and is presented.	(a) To any Civil Court other than a High Court, or to any Revenue Court, or Executive Officer, other than the High Court or Chief Controlling Revenue or Executive Authority.		Rs. 50/- (Rupees fifty).
		(b) To High Court or Chief Controlling Executive or Revenue Authority.		Rs. 100/- (Rupees one hundred).
13	Plaint or Memorandum of Appeal in each of the following suits:-	(i) To alter or set aside a summary decision or order of any of the Civil Courts (not established by Letters Patent or not a Revenue Court)		Rs. 500/- (Rupees five hundred).
		(ii) To alter or cancel any entry in a register of the names of proprietors of revenue paying estates.		Rs. 500/- (Rupees five hundred).
		(iii) To obtain a declaratory decree where no consequential relief is prayed.		Rs. 1000/- (Rupees one thousand).
		(iv) To set aside an award.		Rs. 1000/- (Rupees one thousand).
		(v) To set aside an		Rs. 1000/- (Rupees

			adoption.		one thousand).
			(vi) For every other suit where it is not possible to estimate at a money value the subject matter in dispute and which is not otherwise provided for by this Act.		Rs. 1000/- (Rupees one thousand).
14	Agreement in writing stating a question for the opinion of the Court under the Code of Civil Procedure, 1908.				Rs. 200/- (Rupees two hundred).
15	(1) Every petition under the Indian Divorce Act, 1869 except under Section 44 of the same Act and every Memorandum of Appeal under Section 55 of the same Act.				Rs. 500/- (Rupees five hundred).
	(2) Plaint or Memorandum of Appeal under the Parsi Marriage and Divorce Act, 1865.				

[Vide Bihar Act 4 of 2008, s. 2]

Bihar

Amendment of Articles 1 and 6 of Schedule I to Act VII of 1870. - For the 'proper fee' set forth in Schedule I to the Court-fees Act, 1870 (VII of 1870), as amended from time to time in its application to the State of Bihar (hereinafter referred to as the said Act), for Articles 1 and 6 and shown in the second column of the Schedule A to this Act, the 'proper fees' shown against them in the third column of the said Schedule A shall be substituted.

[Vide Bihar Act 7 of 1958, s. 2]

Amendment of the Table of Rates in Schedule I to Act VII of 1870. - For the 'proper fees' set forth in the table of rates annexed to Schedule to the said Act and shown in the first column of Schedule B to this Act, the 'proper fees' shown in the second column of the Schedule B shall be substituted.

[Vide Bihar Act 7 of 1958, s. 3]

Amendment in Schedule-I and II of the Court-Fees Act, 1870. - Any fee payable under Schedule-I and Schedule-II of the Court-Fees Act, 1870 calculated in paise shall be rounded off in rupee.

[Vide Bihar Act 13 of 2010, s. 2]

Haryana**Amendment of Schedule I to 7 of 1870.**—In Schedule I to the principal Act, --

(i) after serial number 5 and entries thereagainst, the following serial number and entries thereagainst shall be inserted, namely:--

1	2	3	4
"5-A	Copy of order of the Rent Controller	--	<i>Five rupees.</i> ";
	(ii) against serial number 8, under columns 3 and 4, for the existing entries, the following entries shall be substituted, namely :—		
3		4	
"for every Page		Two rupees."	

Bihar

Amendment of item 2, 3 and 4 of Schedule I appended to Act VII, 1870 (as amended by Bihar Amendment Act, 1996).—In the Court fees act, 1870 (as amended by Bihar Amendment Act, 1995) for the items 2, 3 and 4 of Schedule I the following shall be substituted, namely:-

(1) Plaint in a suit for possession under Specific Relief Act, 1963, Section 6.	A fee of half of the prescribed fee in the foregoing Scale in item I.
(2) Application for review of judgement if presented on or after the ninetieth day from the date of the decree.	The fee leviable on the plaint or memorandum of appeal as item 1.
(3) Application for review of judgement, if presented before the ninetieth day from the date of the decree.	One half of the fee leviable on the plaint or memorandum of appeal as item 1.

[Vide Bihar Act 9 of 2001, s. 2]